

[Mr. Speaker]

gendra Jha, Member, Lok Sabha, was accordingly arrested today, the 9th August, 1970, at about 4-30 P. M., and he is at present lodged in Madhubani Sub-Jail."

The Lok Sabha re-assembled after Lunch at thirty two minutes past Fourteen of the Clock.

(MR. DEPUTY-SPEAKER in the Chair)

- (2) Dated the 9th August, 1970, from the Sub-Divisional Magistrate, Khagadia :—

"Shri Kameshwar Singh, Member, Lok Sabha, has been arrested under Sections 143, 341, 447 and 448 of the Indian Penal Code for forming an unlawful assembly and making a trespass and *gherao* at my residence."

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y.B. Chavan, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1970-71

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

MR. SPEAKER: The House stands adjourned for lunch till 2.30 PM. (*Interruptions*).

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

SHRI H. N. MUKERJEE (Calcutta North-East) : Sir, you might recall that even yesterday we had mentioned to the chair that in view of the movement all over the country for the restoration of land to the tiller, which has brought about imprisonment of nearly six thousand people all over the country, and of the arrest and imprisonment of very important members of this House, Shri Nath Pai, Shri Madhu Limaye, Shri Bhogendra Jha and so many others whom I need not name, a position has arisen about which a discussion is by all means called for. We have yesterday sent in the relevant documents to your Secretariat, and we were hoping that some time would be given but, on account of the rather unusual elongation of what is called the zero hour, the Speaker could not apply his mind to this question this morning, and that is why we wish you please to decide on this point so that the House can have an assurance that as soon as ever it is possible we shall have a discussion on this matter which has brought about the imprisonment of so many of our members.

श्री जल्लं करनेन्दीज (बम्बई-दक्षिण) :
उपाध्यक्ष महोदय, मुझे दो बातें मोटे तौर पर आपके सामने रखनी हैं—पहली बात तो है मधु लिमये की गिरफ्तारी। मधु लिमये की गिरफ्तारी भूमि मुक्ति आन्दोलन के सिलसिले में अगर हुई होती, जैसे अन्य राज्यों में हुई है, तो उन के मसले को मैं भ्रमल से नहीं उठाता। लेकिन मुझे जो जानकारी बनारस से मिली है, उसमें यह बताया गया है कि मधु लिमये को दफा 107, 117 और 151 के अन्तर्गत गिरफ्तार किया गया है। इन तीन दफाओं के अन्तर्गत मधु लिमये को गिरफ्तार करने की कौन सी